

RESUME OF WORK DONE BY LOK SABHA

(TENTH LOK SABHA—THIRD SESSION)

(24th February to 12th May, 1992)



**LOK SABHA SECRETARIAT
NEW DELHI**

June, 1992/Asadha, 1914 (Saka)

©1992 BY LOK SABHA SECRETARIAT

Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Seventh Edition) and Printed by the Manager, Government of India Press, Photo Litho Unit, Minto Road, New Delhi-110002.

PREFACE

This publication contains a brief resume of work done by Tenth Lok Sabha during the 3rd Session i.e. from 24 February to 12 May, 1992.

NEW DELHI;
June, 1992

C.K. JAIN,
Secretary-General.

Asadha, 1914 (Saka)

CONTENTS

| | Page |
|--|------|
| 1. DURATION OF SESSION | 1 |
| 2. ADJOURNMENT MOTION | 2 |
| 3. BILLS | |
| (i) Government Bills | 3 |
| (ii) Private Members' Bills | 11 |
| 4. CALLING ATTENTION | 27 |
| 5. DIVISIONS | 28 |
| 6. FINANCIAL BUSINESS | |
| (a) Railway Budget | 29 |
| (b) General Budget | 29 |
| (c) Budget in respect of State of Jammu & Kashmir | 32 |
| (d) Budget in respect of State of Manipur | 32 |
| 7. LEAVE OF ABSENCE | 33 |
| 8. MOTIONS | |
| Motion under Rule 191 | 34 |
| 9. OATH OR AFFIRMATION | 36 |
| 10. OBITUARY REFERENCE | 37 |
| 11. PAPERS LAID ON THE TABLE | 39 |
| 12. PETITIONS | 40 |
| 13. PRESIDENT'S ADDRESS | 41 |
| 14. PRIVILEGE MATTER | 42 |
| 15. QUESTIONS | |
| (i) Starred | 43 |
| (ii) Short Notice | 43 |
| (iii) Unstarred | 43 |
| (iv) Half-an-Hour Discussion arising out of answers to questions | 44 |
| 16. RESOLUTIONS | |
| (i) Government Resolutions | 45 |
| (ii) Statutory Resolutions | 46 |
| (iii) Private Members' Resolutions | 49 |
| 17. SHORT DURATION DISCUSSIONS (RULE 193) | 50 |
| 18. SITTINGS OF LOK SABHA | 52 |
| 19. SPEAKER/DEPUTY SPEAKER/CHAIRMAN / ANNOUNCEMENTS/OBSERVATIONS/REFERENCES | 53 |
| 20. STATEMENTS | |
| (i) Statments made/laid by Ministers under Rule 372 | 54 |
| (ii) Matters under Rule 377 Position regarding receipt of replies from Ministers concerned (as on 18.6.92) | 58 |
| 21. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS | 59 |

1. DURATION OF SESSION

| | |
|---|-------------------|
| Date of Commencement | 24 February, 1992 |
| Date of adjournment <i>sine die</i> | *12 May, 1992 |
| Date of Prorogation | 25 May, 1992 |
| Total number of days of Session | 79 days |
| Number of actual sittings | 49 days |
| Number of hours of sittings | 309 Hrs. 12 Mts. |

*The Session was originally scheduled to conclude on Friday, the 8th May, 1992. On the recommendations of B.A.C. House agreed to sit on 11 and 12 May, 1992, for transaction of urgent items of Government Business.

2. ADJOURNMENT MOTION (LEAVE NOT GRANTED)

| Subject | Name of Members | Date on which brought before the House | Remarks |
|---|---|--|---|
| Recent revelation in regard to Bofors Gun deal. | Shri Amal Dutta Shri Saifuddin Choudhury Shri Basudeb Acharia Shri Jaswant Singh | 22.4.1990 (Wednesday) | The Speaker withheld his consent to the moving of adjournment motion as the matter had been discussed under Rule 193 in the same session as also the matter sought to be raised was based on press reports. |

3. BILLS

(f) Government Bills

| Sl. No. | Title of the Bill | Date of introduction | Date of laying on the table (in the case of Bills passed by Rajya Sabha) | Date(s) of discussion in Lok Sabha | Time taken | No. of amendments tabled | No. of amendments carried | Progress/Remarks |
|---------|--|------------------------------|--|---|------------|--------------------------|---------------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| | | | | | H M | | | |
| 1. | The Advocates (Amendment) Bill, 1992 | 24.2.92 | -- | -- | -- | 2 | -- | Pending |
| 2. | The Constitution (Seventy-second Amendment) Bill, 1991 (<i>Insertion of new part IX and addition of Eleventh Schedule</i>) | 16.9.91 (Earlier Session) | -- | 26.2.92 (Motion for extension of time for presentation of the Report of Joint Committee) | 0 01 | -- | -- | A motion for extension of time for presentation of the Report of Joint Committee upto the 30th April, 1992, adopted. |
| | | | | 30.4.92 (Motion for further extension of time for presentation of the Report of Joint Committee) | 0 01 | -- | -- | A motion for further extension of time for presentation of the Report of Joint Committee upto the last day of the first week of Monsoon Session, 1992, adopted. |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|------|---|------------------------------|---|---|------|---|---|--|
| 3. | The Pre-natal Diagnostic Techniques (Regulation and Prevention of Misuse) Bill, 1991 | 12.9.91 (Earlier session) | — | 27.2.92 (Motion for extension of the time for presentation of the Report of Joint Committee) | 0 01 | — | — | A motion for extension of the time for presentation of the Report of Joint Committee upto the end of the Monsoon session, 1992, adopted. |
| 4. | The Constitution (Seventy-third Amendment) Bill, 1991 (<i>Insertion of new part IXA and addition of Twelfth Schedule</i>) | 16.9.91 (Earlier session) | — | 28.2.92 (Motion for extension of time for presentation of the Report of Joint Committee) | 0 01 | — | — | A motion for extension of time for presentation of the Report of Joint Committee upto the last day of the first week of Fourth Session, 1992, adopted. |
| 5. | The National Highways (Amendment) Bill, 1992 | 27.2.92 | — | — | — | 1 | — | Pending. |
| *6. | The Copyright (Amendment) Bill, 1992 | 28.2.92 | — | 17.3.92 | 1 50 | 3 | — | Passed. |
| **7. | The Indian Red Cross Society (Amendment) Bill, 1992 | 28.2.92 | — | 18.3.92 (Consideration and passing) | 1 52 | 3 | 1 | Passed, as amended. |

| | | | | | | | |
|-------|--|---------|---|--|-------|-----|---------------------------|
| 8. | The National Waterways (Kollam-Kottapuram Stretch of West Coast Canal and Champakara and Udyog-mandal Canals) Bill, 1992 | 28.2.92 | — | — | 2 | — | Pending. |
| †9. | The Destructive Insects and Pests (Amendment) and Validation) Bill, 1992. | 28.2.92 | — | 10.3.92 (Consideration and passing) | 3 49 | 7 | Passed, |
| 10. | The Finance Bill, 1992 | 29.2.92 | — | 30.4.92 4.5.92 5.5.92 6.5.92 (Consideration and passing) | 11 28 | 210 | 77 Passed, as amended. |
| ††11. | The Public Liability Insurance (Amendment) Bill, 1992 | 3.3.92 | — | 11.3.92 (Consideration and passing) | 3 26 | 7 | — Passed. |
| 12. | The Governors (Emoluments Allowances and Privileges) Amendment Bill, 1992 | 3.3.92 | — | — | — | 2 | — Pending. |

* The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Copyright (Amendment) Ordinance, 1991 (No. 9 of 1991).

** The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Indian Red Cross Society (Amendment) Ordinance, 1992 (No. 3 of 1992).

† The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Destructive Insects and Pests (Amendment and Validation) Ordinance, 1992 (No. 4 of 1992).

†† The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Public Liability Insurance (Amendment) Ordinance, 1992 (No. 6 of 1992).

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-----|--|---------|---------|---|------|---|---|----------|
| | | | | | H M | | | |
| 13. | The Securities and Exchange Board of India Bill, 1992 | 3.3.92 | — | 30.3.92 (Consideration and passing) | 2 26 | 2 | — | Passed. |
| 14. | The Legal Services Authorities (Amendment) Bill, 1992, as passed by <i>Rajya Sabha</i> . | — | 5.3.92 | — | — | — | — | Pending. |
| 15. | The Citizenship (Amendment) Bill, 1992 | 6.3.92 | — | — | — | 3 | — | Pending. |
| 16. | The Cess and Other Taxes on Minerals (Validation) Bill, 1992 | 10.3.92 | — | 30.3.92 31.3.92 (Consideration and passing) | 2 19 | 2 | — | Passed. |
| 17. | The Rubber (Amendment) Bill, 1992 | 12.3.92 | — | — | — | 3 | — | Pending. |
| 18. | The Representation of the People (Amendment) Bill, 1992, as passed by <i>Rajya Sabha</i> | — | 13.3.92 | 17.3.92 18.3.92 (Consideration and passing) | 2 11 | — | — | Passed. |
| 19. | The Jute Manufactures Development Council (Amendment) Bill, 1992 | 13.3.92 | — | — | — | 2 | — | Pending. |
| 20. | The Appropriation (Railways) Bill, 1992 | 17.3.92 | — | 17.3.92 (Consideration and passing) | 0 03 | — | — | Passed. |

| | | | | | | | | |
|-----|--|---------|---|--|------|---|---|---------|
| 21. | The Appropriation (Railways) No. 2 Bill, 1992 | 17.3.92 | — | 17.3.92 (Consideration and passing) | 0 05 | — | — | Passed. |
| 22. | The Appropriation (Vote on Account) Bill, 1992 | 26.3.92 | — | 26.3.92 (Consideration and passing) | 0 07 | — | — | Passed. |
| 23. | The Appropriation Bill, 1992 | 26.3.92 | — | 26.3.92 (Consideration and passing) | 0 03 | — | — | Passed. |
| 24. | The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1992 | 27.3.92 | — | 27.3.92 (Consideration and passing) | 0 03 | — | — | Passed. |
| 25. | The Jammu and Kashmir Appropriation Bill, 1992 | 27.3.92 | — | 27.3.92 (Consideration and passing) | 0 03 | — | — | Passed. |
| 26. | The Manipur Appropriation (Vote on Account) Bill, 1992 | 27.3.92 | — | 27.3.92 (Consideration and passing) | 0 03 | — | — | Passed. |
| 27. | The Manipur Appropriation Bill, 1992 | 27.3.92 | — | 27.3.92 (Consideration and passing) | 0 04 | — | — | Passed. |

@ The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Securities and Exchange Board of India Ordinance, 1992 (No. 5 of 1992).

* The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Cess and Other Taxes on Minerals (Validation) Ordinance, 1992 (No. 7 of 1992).

** The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Representation of the People (Amendment) Ordinance, 1992 (No. 1 of 1992).

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-------|--|---------|--------|--|------|---|---|---|
| | | | | | H M | | | |
| 28. | The Foreign Trade (Development and Regulation) Bill, 1992 | 3.4.92 | — | — | — | 2 | — | Pending. |
| 29. | The Bhopal Gas Leak Disaster (Processing of Claims) Amendment Bill, 1992 | 27.4.92 | — | — | — | 2 | — | Pending. |
| 30. | The Army (Amendment) Bill, 1992 | 28.4.92 | — | — | — | 9 | — | Pending. |
| 31. | The Appropriation (No. 2) Bill, 1992 | 29.4.92 | — | 29.4.92 (Consideration and passing) | 0 35 | — | — | Passed. |
| ∞ | *32. The Constitution (Seventy-first Amendment) Bill, 1990, as passed by Rajya Sabha | — | 4.5.92 | 7.5.92 (Motion for reference of the Bill to a Select Committee) | 0 47 | 8 | — | Motion for reference of the Bill to a Select Committee with instructions to report by the last day of the first week of the Monsoon Session, 1992, adopted. |
| **33. | The Constitution (Seventy-sixth Amendment) Bill, 1992, as passed by Rajya Sabha | — | 4.5.92 | 7.5.92 (Consideration and passing) | 0 41 | 1 | 1 | Passed, as amended. |

| | | | | | | | | | | |
|-----|--|---------|---|---|---|----|----|---|------------------|----|
| 34. | The National Commission for Minorities Bill, 1992 | 4.5.92 | — | 11.5.92 12.5.92 (Consideration and passing) | 8 | 16 | 95 | 2 | Passed, amended. | as |
| 35. | The Air Corporations (Transfer of Undertakings and Repeal) Bill, 1992 | 4.5.92 | — | — | 1 | 28 | 3 | — | Pending. | |
| 36. | The Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Bill, 1992 | 8.5.92 | — | — | 0 | 14 | — | — | Pending. | |
| 37. | The Parliament (Prevention of Disqualification) Amendment Bill, 1992 | 11.5.92 | — | 12.5.92 (Consideration and passing) | 0 | 17 | 1 | — | Passed. | |

* The Short title of the Bill was changed to "The Constitution (Seventieth Amendment) Bill, 1992" by Rajya Sabha through an amendment to clause 1.

** The Short title of the Bill was changed to "The Constitution (Seventy-first Amendment) Bill, 1992 by Rajya Sabha through an amendment to clause 1. It was further changed to "The Constitution (Seventieth Amendment) Bill, 1992" by Lok Sabha through an amendment to clause 1 which was agreed to by Rajya Sabha.

SUMMARY

| | |
|--|-----|
| 1. Bills pending at the end of the last session..... | 8 |
| 2. Bills introduced | 30 |
| 3. Bills opposed at introduction stage | 2 |
| 4. Bills passed by Rajya Sabha and laid on the Table | 4 |
| 5. Bills passed by Rajya Sabha and returned by Lok Sabha with amendments..... | 1 |
| 6 Bills returned by Rajya Sabha with amendments and laid on the Table of Lok Sabha | Nil |
| 7. Bills passed..... | 20 |
| 8. Bills negatived..... | Nil |
| 9. Bills withdrawn | Nil |
| 10. Bills part-discussed..... | Nil |
| 11. Motions for adjournment of debate on the Bills adopted | Nil |
| 12. Bills referred to Select Committee | 1 |
| 13. Bills referred to Joint Committee..... | Nil |
| 14. Bills reported by Select Committee | Nil |
| 15. Bills reported by Joint Committee..... | Nil |
| 16. Bills originating in and referred to Joint Committee by were adopted by Lok Sabha..... | Nil |
| 17. Bills pending at the end of the Third Session of Tenth Lok Sabha <i>vide</i> Para No. 1031 of Lok Sabha Bulletin Part II dated 26.5.92 | 22 |

(ii) Private Members' Bills

| Sl. No. | Title of the Bill and member-in-charge | Date of introduction | Date of laying on the Table (in case of Bills passed by Rajya Sabha) | Date of discussion in Lok Sabha | Time taken | No. of amendments tabled | No. of amendments carried | Progress/ remarks |
|---------|---|----------------------|--|---------------------------------|------------|--------------------------|---------------------------|-------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| | | | | | H M | | | |
| 1. | The Compulsory Voting Bill, 1992 by Shri R. Surender Reddy. | 28-2-1992 | — | — | — | — | — | Pending |
| 2. | The Payment of Gratuity (Amendment) Bill, 1991 (Amendment of section 1, etc.) by Shri Sharad Dighe. | 28-2-1992 | — | — | — | — | — | Pending |
| 3. | The Payment of Bonus (Amendment) Bill, 1991 (Amendment of section 1, etc.) by Shri Sharad Dighe. | 28-2-1992 | — | — | — | — | — | Pending |
| 4. | The Constitution (Amendment) Bill, 1991 (Amendment of Eighth Schedule) by Shri Sharad Dighe. | 28-2-1992 | — | — | — | — | — | Pending |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|----|--|-----------|---|---|-----|---|---|---------|
| | | | | | H M | | | |
| 5. | The Constitution (Schedule Castes) Orders (Amendment) Bill, 1991 by Shri Rajnath Sonkar Shastri. | 28-2-1992 | — | — | — | — | — | Pending |
| 6. | The Constitution (Amendment) Bill 1992 (Amendment of Eighth Schedule) by Shri Y. Yajima Singh. | 28-2-1992 | — | — | — | — | — | Pending |
| 7. | The Code of Civil Procedure (Amendment) Bill, 1992 (Amendment of section 51, etc.) by Shri P. P. Kahiaperumal. | 28-2-1992 | — | — | — | — | — | Pending |
| 8. | The Indian Citizens Abroad (Voting Right at Elections) Bill, 1992 by Shri E. Ahamed. | 28-2-1992 | — | — | — | — | — | Pending |

| | | | | | | | | | |
|-----|--|-----------|---|---|---|---|---|---|---------|
| 9. | The High Court of Madhya Pradesh (Establishment of a permanent Bench at Bhopal) Bill, 1992 by Dr. Laxminarain Pandey. | 28-2-1992 | — | — | — | — | — | — | Pending |
| 10. | The Constitution (Amendment) Bill, 1992 (Amendment of article 348) by Shri Yashwantrao Patil. | 28-2-1992 | — | — | — | — | — | — | Pending |
| 11. | The Constitution (Amendment) Bill, 1992 (Amendment of article 16) by Shri P.P. Kaliaperumal. | 28-2-1992 | — | — | — | — | — | — | Pending |
| 12. | The Unorganised Labour Welfare Fund Bill, 1992 by Shri R. Jeevarathnam. | 28-2-1992 | — | — | — | — | — | — | Pending |
| 13. | The High Court of Andhra Pradesh (Establishment of a permanent Bench at Vijayawada) Bill, 1992 by Shri Bandaru Dattatraya. | 28-2-1992 | — | — | — | — | — | — | Pending |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|-----|---|---|---|
| | | | | | H M | | | |

- 14. The Rehabilitation of De-
pendents of Victims of Nax-
alite Acts of Terrorism Bill,
1992 by Shri Bandaru
Dattatraya. 28-2-1992 — — — — — Pending
- 15. The Borrowing (Fixation of
Limit) Bill, 1992 by Shri
Chitta Basu. 28-2-1992 — — — — — Pending
- 16. The Constitution (Scheduled
Castes) Orders (Amend-
ment) Bill, 1992 by Shri
George Fernandes. 28-2-1992 — — — — — Pending
- 17. The Constitution (Scheduled
Tribes) Order (Amend-
ment) Bill, 1992 (Insertion
of new para 2A) by Shri
Lalit Oraon. 28-2-1992 — — — — — Pending

| | | | | | | | |
|-----|---|---|---|---|------|------------|--|
| 18. | The Constitution (Amend-28-2-1992 ment) Bill, 1992 (Omission of article 44, etc.) by Shri Bhagwan Shankar Rawat. | — | — | — | — | — | Pending |
| 19. | The Constitution (Scheduled Tribes) (Uttar Pradesh) Order (Amendment) Bill, 1992 (Amendment of the Schedule) by Shri Bhagwan Shankar Rawat. | — | — | — | — | — | Pending |
| 20. | The Constitution (Amend-28-2-1992 ment) Bill, 1992 (Amendment of article 174) by Shri Mohan Singh. | — | — | — | — | — | Pending |
| 21. | The Chief Election Commissioner (Conditions of Service) Bill, 1992 by Shri Chitta Basu. | — | — | — | 0—01 | NIL NIL | Bill with- drawn by leave of the House on 27.3.1992. |
| 22. | The Constitution (Amend-28-2-1992 ment) Bill, 1992 (Amendment of article 311) by Shri Chitta Basu. | — | — | — | — | — | Pending |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
|---|---|---|---|---|---|---|---|---|

H M

| | | | | | | | | |
|-----|---|-----------|---|---|--|-----|-----|--|
| 23. | The Family Planning Bill, 1992 by Shrimati Basava Rajeswari. | 28-2-1992 | — | — | — | — | — | Pending |
| 24. | The Protection of Civil Rights (Amendment) Bill, 1992 (Amendment of section 2, etc.) by Shri Mohan Singh. | 28-2-1992 | — | — | 0-16 minutes taken on introduction of Bills at Sl. Nos. 1 to 25. | — | — | Pending |
| 25. | The Constitution (Amendment) Bill, 1992 (Amendment of Eighth Schedule) by Shrimati Dil Kumari Bhandari. | 28-2-1992 | — | 10-4-92 24-4-92 8-5-92 (consideration) | 5-21 (consideration) | NIL | NIL | Discussion on the motion for consideration not concluded. Pending. |

| | | | | | | | | |
|-----|--|-----------------------------|---|---|---|-----|-----|---------|
| 26. | The Constitution (Amendment) Bill, 1991 (Amendment of article 356) by Shri Sudhir Giri. | 30-8-1991 (Earlier Session) | — | 20-12-91 (Second Session) 28-2-92 13-3-92 (further consideration) | 4-44 (excluding 08 minutes taken during Second Session) | NIL | NIL | Neg. |
| 27. | The Indian Succession (Amendment) Bill, 1992 (Amendment of section 213) by Prof. K.V. Thomas. | 13-3-1992 | — | — | — | — | — | Pending |
| 28. | The Prevention of Insults to National Honour (Amendment) Bill, 1992 (Substitution of new section for section 3) by Shri Rameshwar Patidar. | 13-3-1992 | — | — | — | — | — | Pending |
| 29. | The Constitution (Amendment) Bill, 1992 (Insertion of new article 31) by Shri R. Surender Reddy. | 13-3-1992 | — | — | — | — | — | Pending |
| 30. | The Constitution. (Amendment) Bill, 1992 (Amendment of articles 84 and 173) by Shri R. Surender Reddy. | 13-3-1992 | — | — | — | — | — | Pending |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-----|--|----------------------------|---|--|---|-----|-----|---------------------------------------|
| | | | | | H M | | | |
| 31. | The Employment of Teachers Bill, 1992 by Shri Mohan Singh. | of 13-3-1992 | — | — | — | — | — | Pending |
| 32. | The Representation of the People (Amendment) Bill, 1992 (Amendment of section 77, etc.) by Shri Chitta Basu. | of 13-3-1992 | — | — | — | — | — | Pending |
| 33. | The Advocates (Amendment) Bill, 1992 (Insertion of new section 24B) by Shri Bandaru Dattatraya. | 13-3-1992 | — | — | 0-06 minutes taken on introduction of Bills at S. Nos. 27 to 33 | — | — | Pending |
| 34. | The Constitution (Amendment) Bill, 1992 (Insertion of new Part XIA) by Shri Chitta Basu. | 2-8-1991 (Earlier Session) | — | 13-3-92 27-3-92 *30-3-92 10-4-92 (Consideration) | 4-9 | NIL | NIL | Bill withdrawn by leave of the House. |

| | | | | | | | | | |
|-----|--|-----------|---|---|---|---|---|---|---------|
| 35. | The University Grants Commission (Amendment) Bill, 1992 (insertion of new sections 12C, etc.) by Shri Ram-badan. | 27-3-1992 | — | — | — | — | — | — | Pending |
| 36. | The Compulsory Voting Bill, 1992 by Shri Moreswar Save. | 27-3-1992 | — | — | — | — | — | — | Pending |
| 37. | The Reservation of Posts in Government Services (For Blind and Disabled Persons) Bill, 1992 by Shri Moreswar Save. | 27-3-1992 | — | — | — | — | — | — | Pending |
| 38. | The Constitution (Amendment) Bill, 1992 (Substitution of new article for article 347, etc.) by Shri Syed Shahabuddin. | 27-3-1992 | — | — | — | — | — | — | Pending |
| 39. | The Civil Disturbance Victims Compensation Bill, 1992 by Shri Syed Shahabuddin. | 27-3-1992 | — | — | — | — | — | — | Pending |
| 40. | The Prevention of Insults to National Honour (Amendment) Bill, 1992 (insertion of new section 4) by Shri Syed Shahabuddin. | 27-3-1992 | — | — | — | — | — | — | Pending |

*As decided by the House at its sitting held on Friday, 27 March, 1992. Private Member's Business was taken up on Monday, 30 March, 1992.

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-----|---|-----------|---|---|---|---|---|---------|
| 41. | The Constitution (Amendment) Bill, 1992 (Amendment of article 269 etc.) by Shri Arjun Charan Sethi. | 27-3-1992 | — | — | H M — | — | — | Pending |
| 42. | The Population Control Bill, 1992 by Shri Bhagwan Shankar Rawat. | 27-3-1992 | — | — | — | — | — | Pending |
| 43. | The Constitution (Amendment) Bill, 1992 (Amendment of article 292) by Shri Syed Shahabuddin. | 27-3-1992 | — | — | 0 — 07 minutes taken on introduction of Bills at S. Nos. 35 to 43. | — | — | Pending |
| 44. | The National Population Policy Bill, 1992 by Shrimati Pratibha Devisingh Patil | 10-4-1992 | — | — | — | — | — | Pending |

H M

| | | | | | | |
|-----|---|-----------|---|---|--|---------|
| 45. | The Representation of the People (Amendment) Bill, 1992 (Amendment of section 7) by Shrimati Dil Kumari Bhandari | 10-4-1992 | — | — | — | Pending |
| 46. | The Judges (Inquiry) (Amendment) Bill, 1992 (Amendment of section 3) by Shri Somnath Chatterjee. | 10-4-1992 | — | — | — | Pending |
| 47. | The Motor Vehicles (Amendment) Bill, 1992 (Amendment of section 166) by Shri P. C. Thomas. | 10-4-1992 | — | — | 0 — 04 minutes taken on introduction of Bills at S. Nos. 44 to 47. | Pending |
| 48. | The Constitution (Amendment) Bill, 1992 (Amendment of article 155) by Shri Sudhir Giri. | 24-4-1992 | — | — | — | Pending |
| 49. | The High Court at Guwahati (Establishment of a permanent Bench at Silchar) Bill, 1992 by Shri Kabindra Purkayastha. | 24-4-1992 | — | — | — | Pending |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-----|--|-----------|---|---|--|---|---|---------|
| | | | | | H M | | | |
| 50. | The Constitution (Amendment) Bill, 1992 (Amendment of article 158) by Shri Mohan Singh. | 24-4-1992 | — | — | — | — | — | Pending |
| 51. | The Constitution (Amendment) Bill, 1992 (Amendment of article 371) by Shri Moreswar Save. | 24-4-1992 | — | — | 0 — 03 minutes taken on introduction of Bills at S. Nos. 48 to 51. | — | — | Pending |
| 52. | The All India Council for Technical Education (Amendment) Bill, 1992 (Amendment of section 10) by Shri Anna Joshi. | 8-5-1992 | — | — | — | — | — | Pending |
| 53. | The Doctors and Engineers (Regulation of Migration to Foreign Countries) Bill, 1992 by Shri Keshiram Rana. | 8-5-1992 | — | — | — | — | — | Pending |

| | | | | | | |
|-----|--|----------|---|---|---|---------|
| 54. | The Special Educational Facilities (For Children of Economically Backward Parents) Bill, 1992 by Shri Kashiram Rana. | 8-5-1992 | — | — | — | Pending |
| 55. | The College Education Bill, 1992 by Dr. P. Vallal Peruman. | 8-5-1992 | — | — | — | Pending |
| 56. | The Reservation of Posts for Scheduled Castes and Scheduled Tribes (In Government Services) Bill, 1992 by Dr. P. Vallal Peruman. | 8-5-1992 | — | — | — | Pending |
| 57. | The Code of Civil Procedure (Amendment Bill, 1992 (Substitution of new sections for section 115) by Shri Sriballav Panigrahi. | 8-5-1992 | — | — | — | Pending |
| 58. | The Construction Workers (Regulation of Employment and Conditions of Service) Bill, 1992 by Shri Hannan Mollah. | 8-5-1992 | — | — | — | Pending |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-----|---|----------|---|---|--|---|---|---------|
| | | | | | H M | | | |
| 59. | The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1992 (Amendment of section 6A) by Shri Kashiram Rana. | 8-5-1992 | — | — | — | — | — | Pending |
| 60. | The Official Residence for Dignitaries Bill, 1992 by Shri Kashiram Rana. | 8-5-1992 | — | — | — | — | — | Pending |
| 61. | The Unorganised Labour Welfare Bill, 1992 by Shri Dwarka Nath Das. | 8-5-1992 | — | — | — | — | — | Pending |
| 62. | The Ex-tea Garden Labour Welfare Bill, 1992 by Shri Dwarka Nath Das. | 8-5-1992 | — | — | — | — | — | Pending |
| 63. | The Agricultural Labour (Equal Pay for Men and Women) Bill, 1992 by Shrimati Suryakanta Patil. | 8-5-1992 | — | — | 0 — 07 minutes taken on introduction of Bills at S. Nos. 52 to 63. | — | — | Pending |

| | | | | | | | | | |
|-----|--|------------------------------|---|---|-----|--------|-----|-----|--|
| 64. | The High Court at Guwahati (Establishment of a permanent Bench at Imphal) Bill, 1991 by Shri Y. Yauma Singh. | 22-11-1991 (Earlier Session) | — | — | H M | 0 — 01 | NIL | NIL | Bill withdrawn by leave of the House on 8.5.1992 |
|-----|--|------------------------------|---|---|-----|--------|-----|-----|--|

SUMMARY

| | |
|--|-----|
| 1. Bills pending at the end of the last session | 116 |
| 2. Bills introduced..... | 61 |
| 3. Bills withdrawn | 3 |
| 4. Bills negatived | 1 |
| 5. Bills removed from the Register of Pending Bills..... | NIL |
| 6. Bills part-discussed | 1 |
| 7. Bills pending at the end of the session <i>vide</i> para No. 1032 of Bulletin—Part II, dated 26-5-1992 | 173 |

4. CALLING ATTENTION

| Sl. No. | Subject | Name of the Member who called attention | Name of Minister | | Time taken | |
|---------|--|--|---------------------|---|------------|----|
| | | | Date when taken up | | H. | M. |
| 1. | The prolonged strike by the jute workers in West Bengal and the steps taken by the Government to resolve the issues involved. | Shri Basudeb Acharia | Shri Ashok Gehlot | 0 | | 35 |
| | | | 18.3.1992 | | | |
| 2. | Exposure of a racket in spurious drugs being run by doctors of the leading hospitals in Delhi and the steps taken by the Government in regard thereto. | Shri Ujendra Nath Verma | Shri M.L. Fotedar | 0 | | 40 |
| | | | 31.3.1992 | | | |
| 3. | Resentment among tobacco growers in Andhra Pradesh over low prices for V.F.C. tobacco. | Shri Venkateswarlu Ummareddy | Shri P. Chidambaram | 1 | | 02 |
| | | | 27.4.1992 | | | |
| 4. | Strike by share brokers resulting in closure of Stock Exchanges over the implementation of the provisions of Securities and Exchange Board of India Act and the steps taken by the Government in regard thereto. | Shri George Fernandes | Dr. Manmohan Singh | 1 | | 34 |
| | | | 30.4.1992 | | | |

| 1 | 2 | 3 | 4 | 5 |
|----|--|---|--|-------|
| | | | | H M |
| 5. | Discussion and voting on demands for grants of Ministry/Department of :— | | | |
| | (1) Human Resource Development | | 2.4.92 3.4.92 6.4.92 | 8 20 |
| | (2) *Rural Development | | 7.4.92 | |
| | (3) *Food | | 8.4.92 | |
| | (4) *Agriculture | | 9.4.92 | 15 14 |
| | (5) *Civil Supplies and Public Distribution | | 10.4.92 | |
| | (6) External Affairs | | 20.4.92 21.4.92 22.4.92 23.4.92 | 6 56 |
| | (7) Labour | | 24.4.92 27.4.92 | |
| | (8) Commerce | | 28.4.92 29.4.92 | 8 03 |
| 6. | Guillotining of the demands for grants of Ministry/Department of :— | | 29.4.92 | 2 23 |
| | (1) Chemicals and Fertilizers | | | |
| | (2) Civil Aviation and Tourism | | | |
| | (3) Coal | | | |
| | (4) Communications | | | |
| | (5) Defence | | | |
| | (6) Environment and Forests | | | |

*Discussed together.

| 1 | 2 | 3 | 4 | 5 |
|---|---|---|----------------|------|
| | (7) Finance | | | |
| | (8) Food Processing Industries | | | |
| | (9) Health and Family Welfare | | | |
| | (10) Home Affairs | | | |
| | (11) Industry | | | |
| | (12) Information and Broadcasting | | | |
| | (13) Law, Justice and Company Affairs | | | |
| | (14) Mines | | | |
| | (15) Parliamentary Affairs | | | |
| | (16) Personnel, Public Grievances and Pensions | | | |
| | (17) Petroleum and Natural Gas | | | |
| | (18) Planning and Programme Implementation | | | |
| | (19) Power and Non-Conventional Energy Sources | | | |
| | (20) Science and Technology | | | |
| | (21) Steel | | | |
| | (22) Surface Transport | | | |
| | (23) Textiles | | | |
| | (24) Urban Development | | | |
| | (25) Water Resources | | | |
| | (26) Welfare | | | |
| | (27) Atomic Energy | | | |
| | (28) Electronics | | | |
| | (29) Ocean Development | | | |
| | (30) Space | | | |
| | (31) Lok Sabha | | | |
| | (32) Rajya Sabha | | | |
| | (33) Secretariat of the Vice-President | | | |
| | (34) Union territory of Delhi | | | |
| | (35) Union territory of Andaman and Nicobar Islands | | | |
| | | | 29.4.92 | 0 05 |
| | | | (At 6.05 P.M.) | |

| 1 | 2 | 3 | 4 | 5 |
|-----|--|--------|---------|-------|
| | | | | H M |
| | (36) Union territory of Dadra and Nagar Haveli | | | |
| | (37) Union territory of Lakshadweep | | | |
| | (38) Union territory of Chandigarh | | | |
| | (39) Union territory of Daman and Diu | | | |
| | Total Time Taken on Demands for Grants: | | | 41 01 |
| | (c) Jammu and Kashmir Budget | | | |
| 7. | Budget for the State of Jammu and Kashmir for 1992-93 | 9.3.92 | | |
| | * (i) General discussion | | | |
| | * (ii) Discussion and voting on demands for grants 'on account' | | | |
| 8. | * Discussion and voting on supplementary demands for grants in respect of the State of Jammu and Kashmir for 1991-92 | 9.3.92 | 27.3.92 | 1 12 |
| | (d) Manipur Budget | | | |
| 9. | Budget for the State of Manipur for 1992-93 | 9.3.92 | | |
| | @ (i) General discussion | | | |
| | @ (ii) Discussion and voting on demands for grants 'on account' | | | |
| 10. | @ Discussion and voting on supplementary demands for grants in respect of the State of Manipur for 1991-92 | 9.3.92 | 27.3.92 | 0 32 |

* Discussed together.

@ Discussed together.

7. LEAVE OF ABSENCE

| Sl. No. | Name of Members | Period for which leave granted | Date when leave granted |
|---------|-----------------------|--------------------------------|-------------------------|
| 1. | Shri Phoolchand Verma | 24-2-92 to 10-4-92 | |
| 2. | Shri G.L. Kanaujia | 11-3-92 to 30-4-92 | 7-5-1992 |

8. MOTION
Motion under Rule 191

| Brief subject | Motion under rule | Name of Member who moved | Date(s) of discussion | Time taken | Ministry/ Department concerned | Remarks |
|---------------|-------------------|----------------------------|-----------------------|------------|--------------------------------|-----------|
| | 191 | Shri Girdhari Lal Bhargava | 28-2-92 3-3-92 | 2 48 | Home Affairs | withdrawn |

*Revocation of Proclamation issued by the President on the 7th January, 1992, under article 356 of the Constitution in relation to the State of Manipur.

*Discussed alongwith Statutory Resolution seeking approval of the Proclamation issued by the President on the 7th January, 1992 under article 356 of the Constitution in relation to the State of Manipur.

Motions under Rule 191

SUMMARY

| | |
|---|----------------------------|
| 1. No. of notices received | 423 |
| 2. No. of motions admitted | 107 |
| 3. No. of motions discussed | 1 |
| 4. No. of motions remained Part-discussed | Nil |
| 5. Total time taken | 2 hours and 48 minutes. |

9. OATH OR AFFIRMATION

| Sl. No. | Name of Member | Constituency and State | Oath or Affirmation | Language which Oath or Affirmation made | Date of taking Oath/Affirmation |
|---------------|-------------------------------|------------------------|---------------------|---|---------------------------------|
| PUNJAB | | | | | |
| 1. | Smt. Sukhbans Kaur | Gurdaspur | Oath | Punjabi | 24-2-1992 |
| 2. | Shri Raghunandan Lal Bhatia | Amritsar | -do- | English | -do- |
| 3. | Shri Surinder Singh Kauron | Taran Taran | Affirmation | -do- | -do- |
| 4. | Smt. Santosh Chowdhary | Phyllaur(SC) | Oath | Punjabi | -do- |
| 5. | Shri Kamal Chaudhary | Hoshiarpur | Affirmation | English | -do- |
| 6. | Shri Harchand Singh | Ropar(SC) | Oath | Punjabi | -do- |
| 7. | Shri Sant Ram Singla | Patiala | -do- | -do- | -do- |
| 8. | Shri Gurcharan Singh Galib | Ludhiana | -do- | -do- | -do- |
| 9. | Shri Gurcharan Singh Dadaboar | Sangur | Affirmation | -do- | -do- |
| 10. | Shri Kewal Singh | Bathinda (SC) | Oath | -do- | -do- |
| 11. | Shri Jagmit Singh | Faridkot | -do- | -do- | -do- |
| 12. | Shri Mohan Singh | Ferozepur | -do- | -do- | -do- |
| 13. | Shri Yash | Jalandhar | -do- | Hindi | 25-2-1992 |

10. OBITUARY REFERENCES

| Sl. No. | Name & particulars of Membership | Date of Death | Date on which reference made | T.T. H. M. |
|---------|---|---------------|------------------------------|---------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Shri Daulat Gunaji Gawai (Member, Sixth Lok Sabha) | 24-12-91 | 24-2-92 | |
| 2. | Shri Chhotey Lal (Member, Fifth Lok Sabha) | 2-01-92 | 24-2-92 | |
| 3. | Shri Pishupati Venkata Raghavaiah (Member, First Lok Sabha) | 10-01-92 | 24-2-92 | 0 04 |
| 4. | Shri Sant Bux Singh (Member, Fourth and Fifth Lok Sabha) | 15-01-92 | 24-2-92 | |
| 5. | Shri Kalyan Singh Solanki (Member, Eighth Lok Sabha) | 15-01-92 | 24-2-92 | |
| 6. | Shri A. Senapathi Gounder (Sitting Member of Lok Sabha) | 25-02-92 | 26-2-92 | 0 05 |
| 7. | Shri O.V. Alagesan (Member, Constituent Assembly, Provisional Parliament, First, Third, Fifth and Sixth Lok Sabha) | 3-01-92 | 26-2-92 | |
| 8. | Shri Rajagopala Rao Boddepalli (Member, First to Third and Fifth to Seventh Lok Sabha) | 22-02-92 | 28-2-92 | 0 02 |
| 9. | Shri Madeppa Bandappa Kadadi (Member, Third Lok Sabha) | 27-02-92 | 6-3-92 | 0 01 |
| 10. | Dr. Gurdial Singh Dhillon (Former Speaker of Lok Sabha) | 23-03-92 | 24-3-92 | 0 36 |
| 11. | Dr. Sankata Prasad (Member, Fourth, Fifth and Eighth Lok Sabha) | 19-03-92 | 27-3-92 | 0 03 |
| 12. | Shri Brij Basi Lal (Member, Third Lok Sabha) | 19-03-92 | 27-3-92 | |
| 13. | Col. Bashir Husain Zaidi (Member Constituent Assembly, Pro- visional Parliament and First Lok Sabha). | 29-03-92 | 31-3-92 | 0 01 |

| 1 | 2 | 3 | 4 | 5 |
|-----|--|----------|---------|------|
| 14. | Shri Zulfiquar Alk Khan (Member, Fourth, Fifth, Seventh and Ninth Lok Sabha) | 5-04-92 | 6-4-92 | 0 02 |
| 15. | Shri S.S. Ramaswamy Padayachi (Member, Seventh and Eighth Lok Sabha) | 3-04-92 | 10-4-92 | 0 02 |
| 16. | Shri Kalluri Chandramouli (Member, Constituent Assembly) | 21-01-92 | 20-4-92 | 0 02 |
| 17. | Shri Satyajit Ray (Doyen of Cinematography-outstanding personality) | 23-04-92 | 24-4-92 | 0 17 |
| 18. | Shri Raghunath Singh (Member, First to Third Lok Sabha) | 26-04-92 | 28-4-92 | 0 02 |
| 19. | Shri Shashi Ranjan (Member, Third and Fourth Lok Sabha) | 12-04-92 | 30-4-92 | 0 01 |
| 20. | Shri Hem Raj (Member, First to Fourth Lok Sabha) | 1-05-92 | 12-5-92 | 0 01 |

11. PAPERS LAID ON THE TABLE

| | |
|------------------------------|------|
| (a) By Government | 1591 |
| (b) By Private Members | NIL |

12. PETITIONS

| | |
|----------------------------|------|
| Presented by Members | Nine |
|----------------------------|------|

13. PRESIDENT'S ADDRESS

| Date of Address | Date (s) of Discussion on Motion of Thanks | Members who moved and seconded | No. of Amendments tabled | No. of Amendments carried | Motion of Thanks adopted on | Time taken | President's Message reported on |
|-----------------|--|--------------------------------|--------------------------|---------------------------|-----------------------------|----------------|---------------------------------|
| 24.2.92 | 3.3.92 | Shri P.M. Sayeed | 1563 | — | 9.3.92 | H. M. 16 36 | 16.3.92 |
| | 4.3.92 | Shri Pawan Kumar Bansal | | | | | |
| | 5.3.92 | | | | | | |
| | 6.3.92 | | | | | | |
| | 9.3.92 | | | | | | |

14. PRIVILEGE MATTER

| Brief Subject | Name of the member who raised the matter | Date on which brought before the House | Time Taken | Decision of Chair/House |
|--|--|--|--------------------------------|---|
| <p>1</p> <p>Notice received by a member and former Speaker, Lok Sabha (Shri Rabi Ray), from the Assistant Registrar of the Supreme Court of India requiring him to appear before the Court in person or through counsel in connection with a writ petition challenging the constitution of a Committee by the Speaker, Ninth Lok Sabha (Shri Rabi Ray), under section 3 of the Judges (Inquiry) Act, 1968.</p> | <p>2</p> <p>—</p> | <p>3</p> <p>9.3.1992</p> | <p>4</p> <p>H. M. 0 05</p> | <p>5</p> <p>Speaker observed that Presiding Officers might not subject themselves to the jurisdiction of the Court and that relevant papers might be sent to the Court whose decision would be accepted. This view of the Legislature could be presented to the judiciary through the Law Ministry. The House agreed. The Ministry of Law was informed accordingly.</p> |

15. QUESTIONS

| | |
|--|--------|
| (i) Starred Questions | |
| (a) Number of Questions put down in Question Lists for Oral Answers. | *947 |
| (b) Number of Questions orally answered. | 271 |
| (ii) Short Notice Questions | 1 |
| (a) Number of Questions put down in Short Notice Question List. | |
| (b) Number of Short Notice Questions orally answered. | 1 |
| (iii) Unstarred Questions | |
| (a) Number of Questions put down in Question Lists for written answers. | **9715 |
| (b) Number of Questions for which written answers were laid on the Table including these put down for oral answers but not reached for oral answers. | 10391 |

*Includes 24 Starred Questions deleted/transferred from one Ministry to another.

**Includes 200 Unstarred Questions deleted/transferred from one Ministry to another.

(iv) Half-an-Hour Discussion Arising out of Answers to Questions

| Brief Subject | Name of the Member who raised the discussion | Date | Ministry/ Department | Time taken hrs. Mts. |
|-----------------------|--|--------|------------------------------|----------------------|
| AIR Station, Kolhapur | Shri Udaysingrao Gaikwad | 8.5.92 | Information and Broadcasting | 0 — 16 |

16. RESOLUTIONS

(i) Government Resolution

| Brief Subject | Name of Member who moved | Date of moving and discussion | Time taken | Ministry/ Department concerned | Remarks |
|--|--------------------------|---|----------------|--------------------------------|---------|
| *Approval of the recommendations made in paras 12, 13, 16, 19 and 22 contained in the First Report of Railway Convention Committee, 1991, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues, presented to Parliament on 24.2.1992. | Shri C.K. Jaffer Sharief | 11.3.1992 12.3.1992 13.3.1992 16.3.1992 17.3.1992 | H. 17 M. 00 | Railways | Adopted |

* Discussed together with (i) The Budget (Railways) for 1992-93 (ii) Demands for Grants in respect of Budget (Railways) for 1992-93 (iii) Supplementary Demands for Grants in respect of Budget (Railways) for 1991-92.

(ii) Statutory Resolutions

| Sl. No. | Subject | Article/Section of Constitution | Name of Member who moved | Date of moving and discussion | Time taken | Ministry/Department concerned | Remarks |
|---------|---|---------------------------------|----------------------------|-------------------------------|------------|-------------------------------|---------------------------------|
| | | | | | H M | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Approval of the continuance in force of the Proclamation issued by the President on 18.7.90 under article 356 of the Constitution in relation to the State of Jammu and Kashmir for a further period of six months w.e.f. 3.3.1992. | Article 356 | Shri S.B. Chavan | 26.2.92 27.2.92 | 5 01 | Home Affairs | Adopted |
| *2. | Approval of the Proclamation issued by the President on 7.1.92 under article 356 of the Constitution in relation to the State of Manipur | Article 356 | Shri M.M. Jacob | 28.2.92 3.3.92 | 2 48 | Home Affairs | Adopted |
| **3. | Disapproval of the Destructive Insects and Pests (Amendment and Validation) Ordinance, 1992 (Ordinance No. 4 of 1992) | Article 123 | Shri Girdhari Lal Bhargava | 10.3.92 | 3 47 | Agriculture | Withdrawn by leave of the House |

*Discussed together with the motion moved by Shri Girdhari Lal Bhargava recommending revocation of the President's rule in Manipur which was later *withdrawn*.

**Discussed together with the Destructive Insects and Pests (Amendment and Validation) Bill, 1992.

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|------|---|-------------|----------------------------|--------------------|---|-----|---|
| | | | | | | H M | |
| *4. | Disapproval of the Public Liability Insurance (Amendment) Ordinance, 1992 (Ordinance No. 6 of 1992) | Article 123 | Shri Girdhani Lal Bhargava | 11.3.92 | 3 | 24 | Environment and Forests Withdrawn by leave of the House |
| £5. | Disapproval of the Copyright (Amendment) Ordinance, 1991 (Ordinance No. 9 of 1991) | Article 123 | Shri Girdhani Lal Bhargava | 17.3.92 | 1 | 48 | Human Resource Development Withdrawn by leave of the House |
| ££6. | Disapproval of the Representation of the People (Amendment) Ordinance, 1992 (Ordinance No. 1 of 1992) | Article 123 | Shri Girdhani Lal Bhargava | 17.3.92 18.3.92 | 2 | 09 | Law, Justice and Company Affairs Withdrawn by leave of the House |

*Discussed together with the Public Liability Insurance (Amendment) Bill, 1992.

£Discussed together with the Copyright (Amendment) Bill, 1992.

££Discussed together with the Representation of the People (Amendment) Bill, 1992, as passed by Rajya Sabha.

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | |
|------|--|-------------|----------------------------|--------------------|---|----|---------------------------|---------------------------------|
| *7. | Disapproval of the Indian Red Cross Society (Amendment) Ordinance, 1992 (Ordinance No. 3 of 1992) | Article 123 | Smt. Geeta Mukherjee | 18.3.92 | 1 | 50 | Health and Family Welfare | Negated |
| **8. | Disapproval of the Securities and Exchange Board of India Ordinance, 1992 (Ordinance No. 5 of 1992) | Article 123 | Smt. Geeta Mukherjee | 30.3.92 | 2 | 24 | Finance | Negated |
| £9. | Disapproval of the Cess and Other Taxes on Minerals (Validation) Ordinance, 1992 (Ordinance No. 7 of 1992) | Article 123 | Shri Girdhari Lal Bhargava | 30.3.92 31.3.92 | 2 | 13 | Mines | Withdrawn by leave of the House |
| 10. | Approval of the Proclamation issued by the President on 2.4.92 under article 356 of the Constitution in relation to the State of Nagaland. | Article 356 | Shri S.B. Chavan | 21.4.92 23.4.92 | 4 | 37 | Home Affairs | Adopted |

*Discussed together with the Indian Red Cross Society (Amendment) Bill, 1992.

**Discussed together with the Securities and Exchange Board of India Bill, 1992.

£Discussed together with the Cess and Other Taxes on Minerals (Validation) Bill, 1992.

(iii) Private Members' Resolutions

| Sl. No. | Brief Subject | Name of Member who moved | Date(s) of moving and discussion | Time taken | Ministry/Department | Remarks |
|---------|--|--------------------------|--|--|---------------------------|---------------------------------|
| 1. | Steps for rooting out Caste struggle | Dr. K.V.R. Chowdary | 29.11.1991 13.12.1991 (Second Session) 6.3.1992 | H. M. 0 11 (excluding 4 hours and 02 minutes taken during Second Session). | Welfare | Withdrawn by leave of the House |
| 2. | Rejection of proposals pertaining to TRIPS, etc. | Shri Rupchand Pal | 6.3.1992 3.4.1992 30.4.1992 | 4 39 | Commerce | Withdrawn by leave of the House |
| 3. | Compensation to victims of Bhopal gas disaster | Shri Satyagopal Misra | 30.4.1992 | 2 20 | Chemicals and Fertilizers | Discussion not concluded |

17. SHORT DURATION DISCUSSION (RULE 193)

| Sl. No. | Subject | Under Rule | Name of the Member who raised the discussion | Date(s) of discussion | Time taken | Ministry/ Department concerned | Remarks |
|---------|--|------------|--|-----------------------|------------|--------------------------------|---------|
| | | | | | H M | | |
| 1. | Latest position with respect to Bofors gun deal investigation | 193 | Shri Datta | 1.4.1992 | 5 38 | Defence | |
| 2. | Situation arising out of awarding of contract to M/s Asea Brown Boveri (ABB) for purchase of electric locomotives. | 193 | Shri Sobhana-dreeswara Rao | 12.5.1992 | 0 11 | Railways Part discussed | |

**DISCUSSIONS ON MATTERS OF URGENT PUBLIC
IMPORTANCE FOR SHORT DURATION UNDER RULE 193**

Summary

| | | |
|----|--|---------------------------|
| 1. | No. of notices received | 225 |
| 2. | No. of discussions admitted | 8 |
| 3. | No. of discussions held | 2 |
| 4. | No. of discussions remained Part-discussed | 1 |
| 5. | Total time taken | 5 hours and 49 minutes |

18. SITTINGS OF LOK SABHA

| S. No. | Subject | Date | Remarks |
|--------|--|-----------|--|
| 1. | Cancellation of sitting fixed for 20 March, 1992. | 18.3.1992 | The Speaker announced that Business Advisory Committee at its sitting held on 18 March, 1992 recommended <i>inter alia</i> cancellation of sitting fixed for 20 March, 1992. The House agreed to. |
| 2. | Cancellation of sitting fixed for 16 April, 1992. | 27.2.1992 | On the recommendation of Business Advisory Committee, the House agreed to cancel its sitting fixed for Thursday, the 16th April, 1992 as no sittings had been fixed on Monday, the 13th April (Baisakhi); Tuesday, the 14th April (Birth Anniversary of Dr. B.R. Ambedkar); Wednesday, the 15th April (Mahavir Jayanti); and Friday, the 17th April, 1992 (Good Friday). |
| 3. | Fixation of sittings of Lok Sabha on Monday, the 11th and Tuesday, the 12th May, 1992. | 29.4.1992 | On the recommendation of Business Advisory Committee, the House agreed to fix its sittings on Monday, the 11th and Tuesday, the 12th May, 1992 for transaction of urgent items of Government Business. |

19. SPEAKER/DEPUTY SPEAKER/CHAIRMAN

Announcements/Observations/References

| Sl. No. | Subject | By whom | Date |
|---------|---|---------|-----------|
| 1. | Announcement regarding presentation of Railway Budget—1992-93 on 25 February, 1992 after 'Question Hour' <i>instead of 5 P.M.</i> | Speaker | 24.2.1992 |
| 2. | Announcement regarding (i) Cancellation of sitting of the House fixed for 20 March, 1992, and (ii) late sitting on 23, 24 and 25 March, 1992. | Speaker | 18.3.1992 |
| 3. | Valedictory reference on the conclusion of the 3rd Session of Tenth Lok Sabha. | Speaker | 12.5.1992 |

20. STATEMENTS

(i) Statements Made/Laid By Ministers Under Rule 372

| Sl. No. | Brief Subject | Name of Minister | Date | Time Taken |
|---------|--|--------------------------|-----------|------------|
| | | | | H. M. |
| *1. | In connection with the Supplementaries raised in reply to Starred Question No. 1 answered on 25.2.1992 regarding reinstatement of Railway Employees. | Shri C.K. Jaffer Sharief | 26.2.1992 | 0 03 |
| 2. | Government Business for the week commencing Monday, the 3rd March, 1992. | Shri P.R. Kumarmangalam | 28.2.1992 | 0 02 |
| 3. | Government Business for the week commencing Monday, the 9th March, 1992 | Shri Ghulam Nabi Azad | 6.3.199 | 0 02 |
| 4. | Request of Cuba for sale of Wheat and Rice. | Shri P. Chidambaram | 9.3.1992 | 0 04 |
| 5. | Export and Import of Wheat. | Shri Tarun Gogoi | 9.3.1992 | 0 03 |
| 6. | Video cassettes relating to assassination of late Shri Rajiv Gandhi. | Shri S.B. Chavan | 11.3.1992 | 0 04 |
| 7. | Government Business for the week commencing Monday, the 16th March, 1992. | Shri Ghulam Nabi Azad | 13.3.1992 | 0 05 |
| 8. | Shooting incident in Sangrur District, Punjab on 10 March, 1992. | Shri M.M. Jacob | 13.3.1992 | 0 03 |
| *9. | Recent visit of the Foreign Secretary to the United States of America | Shri Eduardo Falerio | 16.3.1992 | 0 04 |
| 10. | The Chief of Army Staff's press interview. | Shri Sharad Pawar | 17.3.1992 | 0 01 |

*Members were permitted to ask clarificatory questions.

| Sl. No. | Brief Subject | Name of Minister | Date | Time Taken |
|---------|---|--------------------------|-----------|------------|
| | | | | H. M. |
| 11. | Price policy for Rabi Crops of 1991-92 to be marketed in 1992-93 season. | Shri Balram Jakhar | 17.3.1992 | 0 04 |
| 12. | Government Business for the week commencing Monday, the 23rd March, 1992. | Shri P.R. Kumarman-galam | 18.3.1992 | 0 01 |
| *13. | Ram Janam Bhoomi-Babri Masjid issue. | Shri S.B. Chavan | 25.3.1992 | 0 09 |
| 14. | On 'Tin Bighe' | Shri Madhavsingh Solanki | 26.3.1992 | 0 03 |
| 15. | Government Business for the week commencing Monday, the 30th March, 1992. | Shri Ghulam Nabi Azad | 27.3.1992 | 0 01 |
| 16. | On 'Before Investigations' | Shri Madhavsingh Solanki | 30.3.1992 | 0 02 |
| 17. | Bomb explosion in a mosque in Faizabad, Uttar Pradesh. | Shri M.M. Jacob | 1.4.1992 | 0 03 |
| 18. | Progress of investigations into the Bofors case. | Shri Sharad Pawar | 1.4.1992 | 0 14 |
| 19. | The death of Shri Hemant Shahi, M.L.A., Bihar. | Shri M.M. Jacob | 2.4.1992 | 0 08 |
| **20. | President's Rule in Nagaland. | Shri M.M. Jacob | 3.4.1992 | 0 03 |

* Members were permitted to ask clarificatory questions.

** Also laid on the Table a copy of the Proclamation and Order (Hindi and English versions) dated 2 April, 1992 issued by the President under Art. 356 of the Constitution.

| Sl. No. | Brief Subject | Name of Minister | Date | Time Taken |
|---------|---|-------------------------|-----------|------------|
| | | | | H. M. |
| 21. | The accident involving Train No. 423 Bitragunta-Vijayawada Passenger train and a goods train on the Gudur-Vijayawada broad-gauge section of South Central Railway on 5 April, 1992. | Shri Mallikarjun | 6.4.1992 | 0 04 |
| 22. | The decision of the Government to release Additional instalments of (i) Dearness Allowances to the Central Government employees, and (ii) Dearness Relief to Central Government Pensioners. | Shri Shantaram Potdukhe | 6.4.1992 | 0 03 |
| 23. | Grant of bonus to farmers over and above minimum support price of Wheat. | Shri Tarun Gogoi | 7.4.1992 | 0 02 |
| 24. | Revocation of President's Rule in Manipur. | Shri M.M. Jacob | 8.4.1992 | 0 02 |
| £25. | Re. Bofors investigations. | Shri P.V. Narsimha Rao | 23.4.1992 | 0 05 |
| 26. | Alleged rape of Tribal women in Tripura. | Shri M.M. Jacob | 24.4.1992 | 0 04 |
| £27. | Re. Delhi Milk Scheme. | Shri Balram Jakhar. | 27.4.1992 | 0 07 |
| 28. | The incident of fire in Nai Basti, Naya Bazer, Delhi on 29 April, 1992. | Shri M.M. Jacob | 30.4.1992 | 0 06 |

£ Members were permitted to ask clarificatory questions.

| Sl. No. | Brief Subject | Name of Minister | Date | Time Taken |
|---------|---|---------------------------|-----------|---------------|
| 29. | Government Business for the remaining period of the Session. | Shri P.R. Kumarman- galam | 30.4.1992 | H. M. 0 02 |
| 30 | U.P. Basic Education Project | Shri Arjun Singh | 4.5.1992 | 0 09 |
| 31. | Taking up of some new works during 1992-93 | Shri C.K. Jaffer Sharief | 5.5.1992 | 0 02 |
| ©3-2. | National Plan for Tourism. | Shri Madhavrao Scindia | 5.5.1992 | 0 02 |
| **33 | The modifications to the National Policy on Education, 1986 | Shri Arjun Singh | 7.5.1992 | 0 02 |
| 34. | Derailement of 7022 Dakshin Express on the Bal-larshah-Kazipeth broad gauge section of South Central Railway on 6.5.1992. | Shri Mallikarjun | 7.5.1992 | 0 04 |
| 35 | Recognition of independent states following the dissolution of the Socialist Republic of Yugoslavia. | Shri Eduardo Falerio | 11.5.1992 | 0 02 |
| 36. | Introduction of a scheme for providing group dialing facility in the rural areas. | Shri Rajesh Pilot | 12.5.1992 | 0 09 |

© Also laid on the Table a copy of the National Action Plan for Tourism (Hindi and English versions).

** Also laid on the Table a copy each (Hindi and English versions) of the (i) National Policy on Education (NPE), 1986-Revised Policy Formulations and (ii) Report of the CABE Committee on Policy.

(ii) MATTERS UNDER RULE 377

Position regarding receipt of replies from Ministries
Concerned during Tenth Lok Sabha as on 18.6.1992

| | Total Number of matters raised | No. of replies sent to members by Ministers and copies endorsed to Lok Sabha Secretariat | Percentage of replies sent to Members by the Ministers |
|--|--------------------------------------|---|---|
| First session (9.7.91 to 18.9.91) | 270 | 189 | 70% |
| Second Session (20.11.91 to 20.12.91) | 133 | 97 | 72.93 |
| Third Session (24.2.92 to 12.5.1992) | 314 | 122 | 38.85 |

**STATEMENT SHOWING TIME TAKEN ON VARIOUS
BUSINESS TRANSACTED DURING THE THIRD SESSION OF
TENTH LOK SABHA**

| Business | Time taken | Percentage to the total time taken |
|--|------------|--|
| BILLS | H M | |
| (a) Government Bills | 42 14 | 13.7 |
| (b) Private Member's Bills | 14 59 | 4.8 |
| BUDGETS | | |
| (a) Railway Budget | 17 46 | 5.7 |
| (b) General Budget | 60 26 | 19.5 |
| (c) State Budgets | 1 44 | 0.6 |
| CALLING ATTENTION (Rule 197) | 3 51 | 1.2 |
| DISCUSSIONS | | |
| (a) Half-an-Hour Discussions (Rule 55) | 0 16 | 0.1 |
| (b) Short Duration Discussion (Rule 193) | 5 49 | 1.9 |
| MATTERS UNDER RULE 377 | 7 23 | 2.4 |
| MOTIONS UNDER RULE 191 | • | |
| QUESTIONS | 40 13 | 13.0 |
| PRESIDENT'S ADDRESS (Motion of Thanks) | 16 36 | 5.4 |
| RESOLUTIONS | | |
| (a) Government Resolutions | @ | |
| (b) Statutory Resolutions | 12 26£ | 4.0 |
| (c) Private Members' Resolutions | 7 10 | 2.3 |
| STATEMENTS (Rule 372) | 2 22 | 0.8 |
| OTHER MATTERS such as Oath or Affirmation, Papers laid on the Table, Obituary References, Questions of Privileges, Points of Order, Personal Explanations etc. | 75 57. | 24.6 |
| | 309 12 | 100.0 |

* Time taken on motion recommending revocation of President's rule in Manipur (See statement No. 8) has been shown against Statutory Resolutions since it was discussed together with Statutory Resolution seeking approval of President's Rule in Manipur [(See statement No. 16(ii), Sl.No. 2.)]

@ Time taken on Government Resolution regarding Railway Convention Committee [(See statement No. 16(i)] has been shown against Railway Budget since it was discussed alongwith the items relating to Railway Budget [(See statement No. 6, Sl. No. 1 and 2.)]

£ Excluding the time taken on 7 Statutory Resolutions seeking disapproval of 7 Ordinances [See statement No. 16(ii) Sl. No. 3-9] as these were discussed alongwith motions for consideration of the respective Bills replacing the Ordinances (See statement No. 3) and, accordingly, time taken on these Resolutions has been shown against Government Bills.